

published in Notification No. G.S.R. 1868 in Gazette of India dated the 16th December, 1967.

- (x) The Customs and Central Excise Duties Export Drawback (General) Seventieth Amendment Rules, 1967, published in Notification No. G.S.R. 1869 in Gazette of India dated the 16th December, 1967.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Seventy-first Amendment Rules, 1967, published in Notification No. G.S.R. 1870 in Gazette of India dated the 16th December, 1967.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Seventy-second Amendment Rules, 1967, published in Notification No. G.S.R. 1871 in Gazette of India dated the 16th December, 1967.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Seventy-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 1872 in Gazette of India dated the 16th December, 1967.

[Placed in Library. See No. LT-2116/67.]

ANNUAL REPORTS OF (i) HINDUSTAN INSECTICIDES LIMITED, (ii) FERTILISER CORPORATION OF INDIA AND GOVERNMENT REVIEW THEREON

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report of the Hindustan Insecticides Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of

the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-2117/67.]

- (2) (i) A copy of the Annual Report of the Fertilizer Corporation of India Limited for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under subsection (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-2118/67.]

ANNUAL REPORT OF INDIA LAC CESS COMMITTEE FOR 1965-66

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table a copy of the Annual Report of the Indian Lac Cess Committee for the year 1965-66 (Hindi version).

12.20 hrs.

ARREST AND CONVICTION OF MEMBER (*Shri Shiv Charan Lal*)

MR. SPEAKER : I have to inform the House that I have received the following two telegrams (original in Hindi), dated the 20th December, 1967, from the City Magistrate, Agra :—

- (1) "Shri Shiv Charan Lal, Member, Lok Sabha, was taken into custody today, at 12.30 P.M., for violating orders under Section 144, Criminal Procedure Code. On his failure to furnish surety, he has been detained in District Jail, Agra."